

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10988/2022

(Arising out of impugned final judgment and order dated 14-10-2022 in DBCRWP No. 428/2022 passed by the High Court Of Judicature For Rajasthan At Jaipur)

THE STATE OF RAJASTHAN &amp; ORS.

Petitioner(s)

VERSUS

RAHUL

Respondent(s)

(FOR ADMISSION and IA No.176535/2022-EXEMPTION FROM FILING O.T. )

Date : 18-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Dr. Manish Singhvi, Sr. Adv.  
Ms. Ritika Jhurani, Adv.  
Mr. Arpit Parkash, Adv.  
Mr. Vikalp Sharma, Adv.  
Mr. Sandeep Kumar Jha, AOR  
Mr. D.K. Devesh, Adv.  
Mr. Jishnu Bhardwaj, Adv.  
Mr. Akshay Chitkara, Adv.

For Respondent(s) Ms. Ritu Reniwal, Adv.  
Mr. Vishram Prajapati, Adv.  
Mr. Robin Khokhar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice to the respondent(s).

In the meanwhile, there shall be interim stay of the impugned order.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR